3. Rehabilitation by providing a package of financial assistance. (c) and (d) The information is being collected from the State Government of Bihar which will be laid down on the Table of the House.

Surprise Checking of FPSs

2513. SHRI IQBAL SINGH: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the steps taken by Government to strengthen and improve the Public Dis tribution System in the country;

(b) if so, the details thereof;

(c) whether there is any proposal to conduct surprise checks on the Fair Price Shops under the Public Distribution System in the country;

(d) if so, the details of surprise checks on the FPS in Delhi, Uttar Pradesh, Punjab, Bihar, Madhya Pradesh and Rajasthan; and;

(e) the remedial steps Government propose to take in this regard?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) and (b) Strengthening and streamlinging the Public Distribution System is a continuous process. Suggestions and measures to improve the Public Distribution System (PDS) are discussed in the meetings of the Advisory Council on PDS in which Ministers in-charge of Food and Cvil Supplies Departments in the State GovernmentsUT Administrations are members. In 1992, as a measure to improve the reach of PDS, the Revamped PDS was launched. Under this scheme, foodgrains are issued at specially subsidised price in hill areas, tribal areas and Drought Prone Areas.

(c) to (e) The State Govemment/UT Administrations are responsible for all operational matters relating to the PDS including enforcement measures. State Govemments/UT Administrations have been delegated the authority under the Essential Commodities Act, 19SS which enables them to take action against persons indulging in malpractices in the distribution of Commodities under the PDS. State Governments/UT Administrations carry out raids and surprise checks in addition to regular inspections as part of their enforcement function. The Central Government has also advised State/UTs to set up Vigilance Committees of Consumers at the Fair Price Shops level to ensure people's participation in the supervision of the PDS.

Drastic increase in penality prescribed for under age marriages

2514. SHRI KRISHNA KUMAR BIRLA: Will the Minister of WELFARE be pleased to state:

(a) whether the Kamataka High Court has recently recommended to the Union Government that penalty prescribed for under age marriages be drastically increased to punish the guilty:

(b) if so, whether despite Central law, the under age marriages are continuing in the country and there is no check on such acts by the Central Government or the State Governments; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) No recommendation has so far been received.

(b) and (c) Does not arise.

अनुसूचित जातियों / अनुसूचित जनजातियों के छात्रों को छात्रावास संबंधी सुविधाएं और अनुसूचित जातियों / अनुसूचित जनजातियों में बीच में ही स्कूल छोड़ कर चले जाने वाले छात्रों को रोकने के लिये उठाये गये कदम

2515. श्री अजीत जोगी:
श्री सुरेन्द्र कुमार सिंह:

क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले तीन वर्षों के दौरान प्रति-वर्ष अनुसूचित जातियों और अनुसूचित जनजातियों के कितने छात्रों को छात्रावास सुविधाएं प्रदान की गयी है;

(ख) अनुसूचित क्षेत्रों विशेष रूप से अनुसूचित जातियों और अनुसूचित जनजातियों के बीच में ही स्कूल छोड़ कर चले जाने वाले छात्रों की प्रतिशतता कितनी है;

(ग) क्या बीच में ही स्कूल छोडने वाले छात्रों के मामलों को रोकने के लिये उठाये गये कदम पर्याप्त है;

(घ) यदि हां, तो इस संबंध में किस सीमा तक सफलता प्राप्त हुई है; और

(ङ) सरकार द्वारा बीच में ही स्कूल छोड़ने वाले छात्रों की संख्या को कम करने के लिये क्या कदम उठाये गये हैं / उठाये जाने का विचार है?

कल्याण मंत्री (श्री बलवन्त सिंह रामूवालिया): (क) अनुसूचित जातियों / अनुसूचित जनजातियों के लड़कों एवं लड़कियों के लिए होस्टलों के निर्माण की केन्द्र प्रायोजित योजनाओं के अंतर्गत 1993-94, 1994-95 और 1995-96 के दौरान क्रमशः कुल 31, 568, 35361 और 22, 994 अनुसूचित जाति / अनुसूचित जनजातियों के विद्यार्थियों को होस्टल सुविधाएं प्रदान की गई।

(ख) सूचना एकत्र की जा रही है।

(ग) से (ङ) अनुसूचित जाति / अनुसूचित जनजाति के विद्यार्थियों में बीच में ही अपनी पढ़ाई छोड़कर जाने वाले को कम करने के लिए केन्द्रीय और राज्य सरकारों द्वारा अनेक कदम उठाए गए हैं। केन्द्र सरकार द्वारा किए गए कुछ उपाय इस प्रकार हैः—

— छात्रवृत्तियां, पाठ्य पुस्तकें होस्टल सुविधाएं आदि जैसे प्रावधान अथवा प्रोत्साहन;

— 200 की आबादी के लिए एक किलोमीटर के भीतर प्राइमरी स्कूलों का प्रावधान;

— आपरेशन ब्लैक बोर्ड योजना के अंतर्गत प्राइमरी स्कूलों में सुविधाओं का विकास;

— लक्ष्य समूह के प्रति उन्मुख कार्य नीतियां अपनाना तथा अनुसूचित जनजाति के विद्यार्थियों की पहुंच पूर्वानुमान और उपलब्धि के लिए अलग लक्ष्य निर्धारित करना।

— उन बच्चों के लिए औपचारिक शिक्षा के कार्यक्रम में विविधता और सुधार जो औपचारिक स्कूल प्रणाली से बाहर रह जाते हैं; आदिवासी उपयोजना क्षेत्रों में आश्रम स्कूल खोलना।

इन उपायों के फलस्वरूप अनुसूचित जाति / अनुसूचित जनजाति के विद्यार्थियों में बीच में ही पढ़ाई छोड़कर जाने वालों के दर में सामान्यतः कमी आ रही है।

Amount spent by subsidiaries of Coal India Limited on areas for Community Development

2516. SHRI SANATAN BISI: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the subsidiaries of the Coal India Limited are spending substantial amount on peripheral areas for community development;

(b) the basis of such allotment by the Coal India Limited;

(c) whether any Committee has been constituted at the subsidiary level to monitor the programmes; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) Yes, Sir.

(b) While making allotment of funds to the subsidiary companies, coverage of the geographical areas, size and total strength of the concerned subsidiary company are generally taken into consideration by Coal India Limited.

(c) and (d) Yes, Sir. In some of the subsidiary companies, the programme is monitored by Welfare Board or its Sub-Comittee in consultation with 20-point programme implementation committee of the State Govt. In few other places it is monitored by a separate Department/ Cell constituted by the company. The subsidiary-wise details of the committees are given hereunder:

(i) ECL: By Welfare Board which consists of representatives of all Central Trade Unions and management. At Area Level also there are Welfare Committees consisting of representatives of functioning unions and of the management.